

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

For hearing.

Bener

h
21/4/04

15.04.2004

Mr. P. C. Mishra, Id. counsel although has filed power on behalf of the applicant, but at the time of call, ~~has~~ he was not present. However, Mr. A.K. Bose, Id. counsel is present for the respsnts. Put up the matter on 22/4/04 for hearing. But it is made clear that if the applicant remains unrepresented on the date fixed, the matter will be decided on the basis of the materials available on record.

~~AM~~
AM

B.
V.C.

22.4.04

None appeared for the applicant nor the applicant did appear in person when called. On the least occasions also nobody appeared on behalf of the applicant. It is because of frequent absence of the applicant, vide order dated 25.6.2002, it was directed to send copy of the counter to the applicant by Regd. Post with A.D. with further intimation that, rejoinder, if any, should be filed by 14.8.2002 as the matter was ~~to be~~ posted to 29.8.2002 for final disposal. On 29.8.2002, the applicant having not appeared, the

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OA 15702

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Copies of order D/24/4/04
issued to counsel for both
sides.

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21/5/04.

matter was adjourned to
15.4.2002, on which date also
none appeared and that is
how the matter was adjourned
to this day. All these sequence
of events make the position
amply clear that the applicant
is no longer interested in
pursuing the matter. In view
of this, the O.A. is dismissed
for default.

Shri A.K. Bose, Senior
Standing Counsel is present
and heard.

Via-Chairman
Hemby (S)